

As regards TV service, a Transposer is envisaged to be commissioned at Mussoorie during 1990-91.

Further improvement of Radio/TV service in Garhwal division would depend upon availability of resources for the future Plans of Radio/TV expansion.

**Opening of Bank Branches in Pauri, Chamoli and Dehradun Districts of Uttar Pradesh**

5921. SHRI C.M. NEGI: Will the Minister of FINANCE be pleased to state:

(a) whether any survey has been conducted in Pauri, Chamoli and Dehradun districts of Uttar Pradesh for opening bank branches/extension counters;

(b) if so, the details thereof alongwith the names of the places, district-wise, where bank branches/extension counters are pro-

posed to be opened during 1990-91;

(c) the reasons for lack of banking system in these districts; and

(d) the steps contemplated to spread a fair banking network there?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). No special survey has been conducted by Reserve Bank of India (RBI) in the Chamoli, Dehradun and Pauri Districts of Uttar Pradesh for opening of bank branches or extension counters. Identification of centres under the Branch Expansion Policy (1985-90) for these Districts was done under the norms for hilly/tribal areas, and under the Service Area Approach to rural lending. As on 31.12.89 (latest figures available), the total number of branches of commercial banks functioning in these three Districts, and the total number of licences still pending for implementation, are as follows:

<i>Districts</i>	<i>Branches functioning</i>	<i>Pending licences</i>
1	2	3
Chamoli	39	7
Dehradun	128	1
Pauri	75	28

The validity period for opening of branches by the concerned banks has been extended till the end of September, 1990. The issue of opening of additional bank branches in the States will be considered after the new Branch Licensing Policy is finalised by the Reserve Bank of India.

**Agricultural Loans Advanced by Banks in Madurai Region in Tamil Nadu**

5922. SHRI R. MUTHIAH: Will the

Minister of FINANCE be pleased to state the amount of loans advanced by the nationalised banks for agricultural and non-agricultural purposes, separately, in Madurai region in Tamil Nadu during the last three years, bank-wise?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): The present data reporting system does not generate the information in all manner asked for. However, overall performance of all commercial banks

(including nationalised banks) operating in the District of Madurai, under the Annual Credit Plans for the calendar years 1987 and

1988 and the financial year 1989-90 is given below:

*Performance under Annual Credit Plans in Madurai District*

(Rs. in crores)

Year	All sectors including Agriculture		Agriculture	
	Target	Achievement	Target	Achievement
1	2	3	4	5
1987	66.02	64.82	40.61	46.88
1988	77.24	72.20	49.90	51.64
1989	73.72	N.A.	41.48	N.A.

(The figures above relate to disbursals)

**Payments to Attorney General**

5923. SHRI RAM BAHADUR SINGH: Will the Minister of LAW AND JUSTICE be pleased to state the amount paid to Attorney General, Government of India during January 1, 1984 to December, 1989 till date towards monthly retainer fees, fees for Union Government work and fees for giving opinion and discussions separately, year-wise?

THE MINISTER OF SURFACE TRANSPORT AND COMMUNICATIONS (SHRI K.P. UNNIKRIISHNAN): Information is being collected and will be laid on the Table of the House.

**Office of Comptroller and Auditor General**

5924. SHRI ARVIND NETAM: Will the Minister of FINANCE be pleased to state the

reforms Government contemplate to strengthen the independence of the Comptroller and Auditor General of India?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): The former Comptroller and Auditor General has made some suggestions to strengthen the functional autonomy of the Office of the Comptroller and Auditor General. These will require consideration in detail in consultation with the concerned Ministries. At this stage there are no specific reforms under contemplation of Government.

**Law for Regular Audit and other Control of Political Parties**

5925. SHRI ARVIND NETAAM: Will the Minister of LAW AND JUSTICE be pleased to state whether Government propose to enact a suitable legislation for regular audit and other functional control of differ-